

The Gauhati High Court, At Guwahati [THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH]

Cause List

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directed to be listed.











F	BENCH	NAME OF THE JUDGES	PERIOD
	 I DIVISION BENCH-I [COURT NO. 1] This Bench will take up matters pertaining to: Writ Appeals other than Foreigner matters and matters pertaining to Board of Revenue. Contempt Matters pertaining to Division Bench-I. SARFAESI Act matters. Income Tax Appeal. Appeals under Companies Act. PIL and Taken up matters. Writ Petitions against Order of CAT. Writ Appeal pertaining to service matters of Central Government Employees. Along with any such matters as may be specifically directed to be listed. 	HON'BLE THE CHIEF JUSTICE AND HON'BLE MR. JUSTICE N.UNNI KRISHNAN NAIR	FRÓM 30-04-202 TO 02-05-202
	 [DIVISION BENCH-I] [COURT NO. 2] This Bench will take up matters pertaining to: 1. Writ Appeals other than Foreigner matters and matters pertaining to Board of Revenue. 2. Contempt matters pertaining to Division Bench-I. 3. SARFAESI Act matters. 4. Income Tax Appeal. 5. Appeals under Companies Act. 6. PIL and Taken up matters. 7. Writ Petitions against Order of CAT. 8. Writ Appeal pertaining to service matters of Central Government Employees. Along with any such matters as may be specifically 	HON'BLE MR. JUSTICE LANUSUNGKUM JAMIR AND HON'BLE MR. JUSTICE N.UNNI KRISHNAN NAIR	FROM 28-04-202 TO 29-04-202

 CIVIL BENCH-II [COURT NO. 2] This Bench will take up matters pertaining to: Writ Petition (Civil) relating to service of Teacher of Provincialised Schools. Writ Petition (Civil) relating to Academic Matters. Writ Petition (Civil) relating to Academics Institutions. Contempt matters Pertaining to Civil Bench-II. 	HON'BLE MR. JUSTICE LANUSUNGKUM JAMIR	FROM 30-04-2025 TO 02-05-2025
 CIVIL BENCH- IV COURT NO. 4 This Bench will take up matters pertaining to Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-IV. Residuary Writ Petitions pertaining to Civil Bench-IV. Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench-IV. Writ Petition (Civil) under Labour and Industrial law etc. Contempt matters Pertaining to Civil Bench-IV. 	HON'BLE MR. JUSTICE MICHAEL ZOTHANKHUMA	FROM 28-04-2025 TO 02-05-2025
 CIVIL BENCH-III COURT NO. 5 This Bench will take up matters pertaining to: Writ Petition (Civil) relating to State Govt. Employees. Writ Petition (Civil) relating to Service in Local Bodies, Banks and PSU etc. Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces. Contempt matters Pertaining to Civil Bench-III. 	HON'BLE MR. JUSTICE SUMAN SHYAM	- D Ø-
 I DIVISION BENCH- II COURT NO. 6 This Bench will take up matters pertaining to: Writ Petition (Civil) relating to Police and Army Actions. Custodial Death. Writ Petition(Foreigners Matters). Writ Petition pertaining to Court Martial of defence personnel and armed forces. Writ Appeal (Foreigners Matters). Writ Appeal pertaining to matters of Board of Revenue. Contempt matters pertaining to Division Bench-II. Along with any such matters as may be specifically directed to be listed. 	HON'BLE MR. JUSTICE KALYAN RAI SURANA AND HON'BLE MRS. JUSTICE MALASRI NANDI	- D O-

P	[SPECIAL DIVISION BENCH] [COURT NO. 8]		
1		HON'BLE MR. JUSTICE	-DO-
	This Bench will take up matters pertaining to:	SANJAY KUMAR MEDHI	
	1. Death Reference cases.	AND	
	2. Criminal Appeal.	HON'BLE MRS. JUSTICE	
	3. Criminal Appeal (J).	YARENJUNGLA LONGKUMER	
	4. Confirmation of Decree of Divorce and such		
	Matrimonial Appeals arising out of orders/Judgments		
	passed by Family Court.		
	5. Contempt matters pertaining to Special Division Bench.		
	6. Habeas Corpus matters.		
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	Along with any such matters as may be specifically		
	directed to be listed.		
	anceted to be noted.		
	[CIVIL BENCH- V] [COURT NO. 9]		
	LOLATE DESCRIPANT LOS 91	HON'BLE MR. JUSTICE	
	This Bench will take up matters pertaining to	MANISH CHOUDHURY	-DO-
	1. Writ Petition (Civil) relating to Settlement by State		
	Government etc. pertaining to Civil Bench-V.		
	2. Writ Petition (Civil) relating to Land Matters.		
	3. Residuary Writ Petitions pertaining to Civil Bench-V.		
	4. Writ Petition (Civil) relating to Tax matters pertaining to		
	Civil Bench -V.		
	5. Contempt matters pertaining to Civil Bench-V.		
F	[CIVIL BENCH-III] [COURT NO. 10]	HONDE MD HICTICE	
		HON'BLE MR. JUSTICE SOUMITRA SAIKIA	-DO-
	This Bench will take up matters pertaining to:	JOUMI I RA JAIRIA	
	1. Writ Petition (Civil) relating to State Govt. Employees.		
	2. Writ Petition (Civil) relating to Service in Local Bodies,		
	Banks and PSU etc.		
	3. Writ Petition (Civil) relating to Service of Defence		
	Personnel and Armed Forces.		
	4. Contempt matters Pertaining to Civil Bench-III.		
	[CRIMINAL BENCH] [COURT NO. 11]		
1		HON'BLE MR. JUSTICE	-DO-
	This Bench will take up matters pertaining to:	PARTHIVJYOTI SAIKIA	
	1. Criminal Appeal.		
	2. Criminal Appeal (J).		
	3. Criminal Petition.		
	4. Criminal Revision Petition.		
	5. Tr.Petition(Crl.).		
	6. Contempt matters pertaining to Criminal cases.		
	[CIVIL BENCH-II] [COURT NO. 12]		
~~		HON'BLE MR. JUSTICE	-DO-
	This Bench will take up matters pertaining to:	ROBIN PHUKAN	
	1. Writ Petition (Civil) relating to service of Teacher of		
	Provincialised Schools.		
	2. Writ Petition (Civil) relating to Academic Matters.		
	3. Writ Petition (Civil) relating to Academics Institutions.		
	4. Contempt matters Pertaining to Civil Bench-II.		

P	[CIVIL BENCH-I] [COURT NO. 14]	HON'BLE MR. JUSTICE	20
	This Bench will take up Matters pertaining to:	DEVASHIS BARUAH	- D O-
	1. S.A.O.		
	2. R.S.A.		
	3. F.A.O.		
	4. MAC Appeal.		
	5. M.F.A.		
	6. Civil Revision Petition.		
	7. Civil Revision Petition (I/O).		
	8. Testamentary Cases.		
	9. Arbitration Appeal.		
	10.Transfer Petition (Civil).		
	11.LA Appeal.		
	12.RERA Appeal.		
	13.Matrimonial Appeal(arising out of order other than Family		
	Courts)		
	14.Contempt matters Pertaining to Civil Bench-I.		
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	[CRIMINAL BENCH] [COURT NO. 19]		
		HON'BLE MRS. JUSTICE	-DO-
	This Bench will take up Matters pertaining to:	MITALI THAKURIA	1001
	1. Bail matters (where punishment is less than or equal to		
	7 years).		
	2. Bail matters Pertaining to Special Acts.		
	3. Criminal Petition.		
	4. Criminal Revision Petition.		
	5. W.P.(Crl.) matters pertaining to Special Acts(Other than		
	Habeas Corpus matters).		
	6. W.P.(Crl.) Matters where punishment is less than 7		
	years(Other than Habeas Corpus matters).		
	[CIVIL BENCH- IV AND V] [COURT NO. 20]		FROM
		HON'BLE MR. JUSTICE	30-04-2025
	This Bench will take up matters pertaining to	KARDAK ETE	то
	1. Writ Petition (Civil) relating to Settlement by State		02-05-2025
	Government etc. pertaining to Civil Bench -IV.		
	2. Residuary Writ Petitions pertaining to Civil Bench-IV.		
	3. Writ Petition (Civil) relating to Tax matters pertaining to		
	Civil Bench-IV.		
	4. Writ Petition (Civil) under Labour and Industrial law etc.		
	5. Contempt matters Pertaining to Civil Bench-IV.		
	6. Writ Petition (Civil) relating to Settlement by State		
	Government etc. pertaining to Civil Bench-V.		
	7. Writ Petition (Civil) relating to Land Matters.		
	8. Residuary Writ Petitions pertaining to Civil Bench-V.		
	9. Writ Petition (Civil) relating to Tax matters pertaining to		
	Civil Bench-V.		
	10. Contempt matters Pertaining to Civil Bench-V.		

[CRIMINAL BENCH] [COURT NO. 21] This Bench will take up Matters pertaining to: 1. Bail matters (where punishment is less than or equal to 7 years)(Including fresh cases). 2. Bail matters (where punishment is more than 7 years). 3. Criminal Petition. 4. Criminal Revision Petition. 5. W.P.(Crl.) Matters where punishment is more than 7 years(Other than Habeas Corpus matters).	HON'BLE MR. JUSTICE MRIDUL KUMAR KALITA	FROM 29-04-2025 TO 02-05-2025
[CIVIL BENCH-I] [COURT NO. 22] This Bench will take up Matters pertaining to: 1. S.A.O. 2. F.A.O. 3. MAC Appeal. 4. M.F.A. 5. Civil Revision Petition. 6. Civil Revision Petition(I/O). 7. Testamentary Cases. 8. Arbitration Appeal. 9. Transfer Petition (Civil). 10. RERA Appeal. 11. Matrimonial Appeal(arising out of order other than Family Courts)	HON'BLE MR. JUSTICE BUDI HABUNG	FROM 28-04-2025 TO 02-05-2025
 CRIMINAL BENCH, CIVIL BENCH-I AND III COURT NO. 24 This Bench will take up Matters pertaining to: R.F.A. R.S.A. Bail Matters Pertaining to Special Acts(Including fresh cases). Bail Matters (where punishment is more than 7 years)(Including fresh cases). W.P.(Crl.) Matters where punishment is more than 7 years(Other than Habeas Corpus matters). Writ Petition (Civil) relating to State Govt. Employees. Writ Petition (Civil) relating to Service in Local Bodies, Banks and PSU etc. Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces. Contempt matters Pertaining to Civil Bench-III. 	HON'BLE MR. JUSTICE KAUSHIK GOSWAMI	- D 0-

General Note:

1. All concerned may refer to Notification No. 91 dated 27-07-2023 for any clarification regarding classification of Civil Bench-IV and Civil Bench-V matters.